

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 384 of 2016

This the 15th day of November, 2014

Hon'ble Ms. Manjula Das, Member-J
Hon'ble Mr. Devendra Chaudhry, Member-A

Anurag Yadav, aged about 26 years, S/o Sri Ram Naresh Yadav, R/o Village Girwar Khera, Post Nawai, Unnao

.....Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, New Delhi.
3. The Chief Works Manager, Loco Workshop, Northern Railway, Charbagh, Lucknow.

.....Respondents.

By Advocate : Ms Prayagmati Gupta

O R D E R (Oral)

Heard the learned counsel for the applicant as well as learned counsel for the respondents and perused the records.

2. During the pendency of the O.A., the applicant has filed M.P No. 1453/2018 with a prayer that the respondent no.1 may be directed to decide the representation of the applicant contained in Annexure no.7 to the O.A. within a stipulated period of time by passing a reasoned and speaking order.
3. In view of the above, without going into the merits of the case, respondent no.1 is directed to consider and decide the representation of the applicant dated 10.5.2016 within a period of three months from the date of receipt of certified copy of this order by passing a reasoned and speaking order in accordance with law. It is made clear that while deciding the claim, the applicant be given an opportunity of being heard and further made it clear that whatever decision is taken, shall be communicated to the applicant forthwith.

4. With the above observations, the O.A. stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)
Member-A

(Ms. Manjula Das)
Member-J

Girish/-